

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:760

ANSWERED ON:27.11.2012

ANNOUNCERS/REPORTERS IN AKASHVANI AND DD KENDRAS

Kumar Shri Kaushalendra;Rawat Shri Ashok Kumar

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether there is any provision for casual announcers/reporters in Akashvani and Doordarshan Kendras;
- (b) if so, the number of casual announcers/reporters working in various Akashvani and Doordarshan Kendras in the country, State-wise;
- (c) whether the Government proposes to regularise the services of the said casual announcers/reporters;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps being taken by the Government for betterment of these casual announcers/reporters?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION & BROADCASTING (SHRI MANISH TEWARI)

(a) & (b): In Akashvani, for programme purposes, the casual announcers are booked as 'talent' by different Stations, as per requirement. Since this is an ongoing process, there is no fixed number of such casual announcers. The casual reporters are engaged by the News Service Division (NSD) of Akashvani on assignment basis to meet the shortfall of the regular reporters. At NSD Headquarters, there are 18 casual reporters who are engaged on functional requirement basis and 4 on contractual basis.

In Doordarshan, no casual announcer has been engaged. However, there is provision to engage casual reporters on assignment basis for not more than 7 days in a calendar month. The details of engagement of casual reporters in Regional News Units (RNU) of Doordarshan are as under:

S.No. State RNU Casual Reporters

(i) Assam Guwahati 11

(ii) J&K Jammu 03

(iii) Bihar Patna 04

(iv) Tamil Chennai 08  
Nadu

(v) Rajasthan Jaipur 12

(vi) West Bengal Kolkata 04

(vii) Nagaland Kohima 06

(viii) Maharashtra Mumbai 15

(ix) Jharkhand Ranchi 01

(x) Meghalaya Shilong 11

(xi) Kerala Thiruvananth  
-apuram 10

(c) & (d): There is no proposal under consideration of the Government to regularise the services of the said casual announcers/reporters.

(e): The fee of the casual assignees including casual announcers/ reporters is revised from time to time and the last revision with minimum enhancement of 65% in fee has been made effective from 21-11-2012.